

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 302/2001 in OA 1623/2000

New Delhi, this the 29th day of October, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Brahma Singh and 27 others

(All working as casual labourers in Central Water Commission, New Delhi).

...Applicant

(By Advocate Shri B.S.Mainee)

## VERSUS

- Shri B.K.Mittal Chairman Central Water Commission Sewa Bhawan, R.K.Puram New Delhi.
- 2. Shri B.N.Nauriwala
  Director General
  C.R.F.F. PCP Directorate
  Central Water Commission
  R.K.Puram, New Delhi.

(By Advocate Shri N.S.Mehta)

... Respondents

## ORDER (ORAL)

## By Hon'ble Smt. Lakshmi Swaminathan, VC (J)

We have heard both the learned counsel for the parties.

- 2. Shri N.S.Mehta, learned senior counsel for the respondents submits that the respondents have fully complied with the Tribunal's order in OA 1623/2000. This has been agreed to by Shri B.S.Mainee, learned counsel for the petitioner.
- 3. Noting the above facts and submission of the learned counsel for the parties, CP 302/2001 is disposed of. Notices to the alleged contemnors are dispharged. File to be consigned to the Record Room.

(Govindan S.Tampi) Member (A)

(Smt. Lakshmi Swaminathan) Vice-Chairman (J)

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